

Seventeenth Loksabha

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Title: Regarding the implementation of Uniform Civil Code.

SHRI BHARTRUHARI MAHTAB (CUTTACK): Sir, thank you for giving me this opportunity.

It is relating to Uniform Civil Code. It is not about imposing any religious code or any other religion but it is about bringing in society under one Code.

During the making of the Constitution, as the country was undergoing partition, it was thought fit that we should leave out the social, religious code, as it was being practiced for some years. But as the Independent India is already in the 75th year of Independence, I think, it is now necessary that we should deliberate or the Government should take the initiative to have the Uniform Civil Code. Recently, in this year alone, two specific High Courts like the Delhi High Court and the Allahabad High Court have made pronouncements relating to having a Uniform Civil Code.

Uniform Civil Code does not mean imposing Hindu Code on every religion. It means to bring in better things from different codes together. I believe, the Muslim Code on marriages is the most modern system that we have in our country. I think, that needs to be also involved with other religious things.

Therefore, this misconception should go, and at the same time, I urge upon the Government to take steps to implement Uniform Civil Code. As I have already said, the Delhi High Court has done it, and the

Allahabad High Court has also made pronouncement on it. So, when such suggestions are coming from Judiciary, at least the Executive should come forward and form a Committee to bring in Uniform Civil Code.

Thank you.